NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 17/(MAH)/2013 CA No. 186/2015

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2016

NAME OF THE PARTIES:

M/s. 3A Capital Services Ltd.

V/s.

M/s. HMG Industries Limited

SECTION OF THE COMPANIES ACT: 111A(2) of the Companies Act 1956.

S. No. NAME DESIGNATION SIGNATURE

1. ANITA CASTELLINO - COUNTEL.

2. a/w Bruno CASTELLINO - ADVOCATE DESIGNATURE

3. Dharma Rey 1/b PRS legal

Dharma Rey 1/b PRS legal

Order CA No.186/2015 in CP No.17/111A(2)/CLB/MB/MAH/2013

On the reply filed by Respondent side, the Petitioner side is at liberty to file rejoinder if any, within two weeks.

List this matter for hearing on 6.1.2017

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)